

**OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST SAKET, NEW DELHI**

ORDER No. 129 Dated 2-11-15

In pursuance of the order of the Hon'ble High Court of Delhi bearing no. 66/DHC/Gaz./G-1/VI.E.2(a)/2015 dated 23.10.2015, vide which the court of Sh. Rakesh Pandit ADJ-03, has been abolished, cases pending in his court for 02.11.2015 as mentioned hereunder in column no. 2, are hereby withdrawn and assigned to the court as mentioned in column no. 3, for disposal in accordance with law:-

(1)	(2)		(3)
Sr. No.	Case No.	Title of the case	Name of the transferee court
1	CS/257/2015	PATWINDER SINGH VS. KAMLESH MATHEWS & ORS.	Sh. Lalit Kumar, ADJ-01
2	ARB TN/22/2015	DCB BANK LIMITED VS. JASMHAD KHAN	
3	ARB TN/23/2015	DCB BANK LIMITED VS. IKRAM MOHAMMAD	
4	ARB TN/24/2015	DCB BANK LIMITED VS. RAJEEV KUMAR AND GEETA	
5	CS/437/2014	SHAMIM BANO & ANR VS. HAKIKAT ALI & ORS.	
6	CS/313/2014	NIRANJAN KAUR VS. NEHA MEHTA & ANR.	
7	RCA/06/2015	SUSHANT MITRA VS. M.L. DAS	
8	RCA/33/2015	SEIKH ISRAR AHMAD VS. ANIL PRAKASH & ANR	
9	CS/183/2014	SHRUTI FASTNERS LTD VS. MAJENTA FASHIONS	
10	CS/333/2014	PUTZMEISTER CONCRETE MACHINES (P) LTD VS. SUN NIRMAN INFRASTRUCTURE (P) LTD AND ORS.	Sh. B. R. Bansal, ADJ-02
11	CS/141/2015	M/S DIGILIFE DISTRIBUTION AND MARKETING SERVICES L VS. M/S HI TECH AGENCIES	
12	CS/251/2015	ASHOK SARDANA VS. M/S PRASAD SOLUTIONS PVT LTD.	
13	CS/140/2014	B.D.GUPTA AND SONS PVT LTD. VS. ERA BUILDSYS LTD	
14	CS/40/2015	M/S SHARMA CONSTRUCTION & ORS. VS. BSES RAJDHANI PRIVATE LIMITED	
15	RCA/05/2014	RAM GARIB AND ORS. VS. HIMAT RAI MALHOTRA AND ANR.	
16	CS/349/2014	ABRAR AHMED VS. SUMIT SAXENA PROPRIETOR	
17	CS/31/2015	ANIL KUMAR JHA VS. DIGAMBER JHA	
18	CS/34/2015	KAILASH CHAND SONI VS. BALBIR SINGH & ORS.	
19	RCA/07/2015	SUSHANT MITRA VS. SUBAL CHANDRA DAS	Ms. Sunena Sharma, ADJ-03
20	CS/305/2015	M/S KOTAK MAHINDRA BANK LIMITED VS. VINOD BISHT	
21	CS/304/2015	PRNOTI KAUL VS. BB MAZUMDAR AND JAYANTA MAZUMDR	
22	CS/314/2015	M/S SCJ COLOURANTS VS. M/S S.M.POLYMERS & ORS.	
23	CS/5/2015	AXIS BANK LTD VS. AHTISHAM KHAN	
24	CS/150/2014	M/S FLOKSUR INDIA VS. M/S RELIANCE GENERAL INSURANCE	
25	CS/196/2015	C LAL GUPTA VS. GMM FOOT WEAR	
26	RCA/04/2014	RAM GARIB AND ORS VS. HIMAT RAI MALHOTRA AND ORS.	
27	CS/35A/2014	JOGINDER RAUT VS. RAJINDER RAUT	
28	CS/302/2014	DHARMENDER SHARMA VS. ANAND KUMAR BHATI AND ANR.	
29	CS/343/2014	JOGINDER RAUT VS. RAJ NANDAN RAUT	

Note :

1. If any connected case has been left in the column no. 2, same be also transferred to transferee court.
2. Ahlmad of the abolished court is directed to send the files immediately to the transferee court and to display the list of cases outside the court room, specifying the name of transferee court.

*Rhyath*  
(R.KIRAN NATH) 2/11/15  
District & Sessions Judge (SE)  
Saket Courts, New Delhi.

No.Judl./cases transfer/F.53/SE/Saket/2015 12598-12608 Delhi, Dated the 02/11/15

**Copy forwarded for information & necessary action to:-**

1. The Concerned Judicial Officers of South East District, Saket Courts Complex, New Delhi.
2. PS to Ld. District and Sessions Judge, South East, Saket Courts, New Delhi.
3. The Incharge, Facilitation Center, Saket Courts, New Delhi,
4. Ahlmad of the court previously presided over by Sh. Rakesh Pandit, ADJ-03, South East, Saket Courts, New Delhi.
5. The Secretary, Bar Association, Saket Courts Cqplex, New Delhi.
6. The Web-Site Committee (English/Hindi) to notify the order on website Saket Courts immediately.
7. The PRO/APRO, South East District, New Delhi

*Bimla Behl*  
Branch Incharge/Judicial Branch(SE)